

Central Administrative Tribunal, Principal Bench

Original Application No. 410 of 1999

New Delhi, this the 11th day of April, 2000

Hon'ble Mr. Kuldip Singh, Member (J)

Shri Narendra Singh Negi
S/o Shri C.S. Negi
Sr. Booking Clerk,
Northern Railway,
Railway Station,
New Delhi.

— Applicant

(By Advocate — Shri B.S. Mainee)

Versus

Union of India through

1. The Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
4. The Sr. Station Master,
Railway Station,
New Delhi.

— Respondents

(By Advocate — Shri D.S. Jagotra)

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

In this O.A. the applicant has challenged his transfer order which was issued vide Annexure A-1 by the respondents whereby the applicant has been transferred from New Delhi to Moradabad. During the course of arguments, the respondents have stated that the transfer order had already been cancelled so the relief regarding cancellation of the transfer order no more survives. Shri Mainee appearing for the

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applicant had also agreed to the same.

2. However, Shri Maine submitted that after the passing of the transfer order, the applicant had not been paid his salary, so the respondents be directed to consider the claim of the applicant regarding the payment of salary for the period during which he had not joined after the issue of the transfer order.

3. In reply to this, Shri Jagotra has submitted that now after joining, the applicant is getting his salary also. Since there is a dispute regarding payment of salary for the period prior to the joining of the duty so I direct the respondents to consider the claim of the applicant for payment of salary for that period also in accordance with rules and law on the subject.

4. The O.A. is disposed of with the above directions. No order as to costs.


(Kuldeep Singh)
Member (J)

Rakesh